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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 398, ~~318~~, 276/2017 with C.P. No. 65/241-242/NCLT/AHM/2017**


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

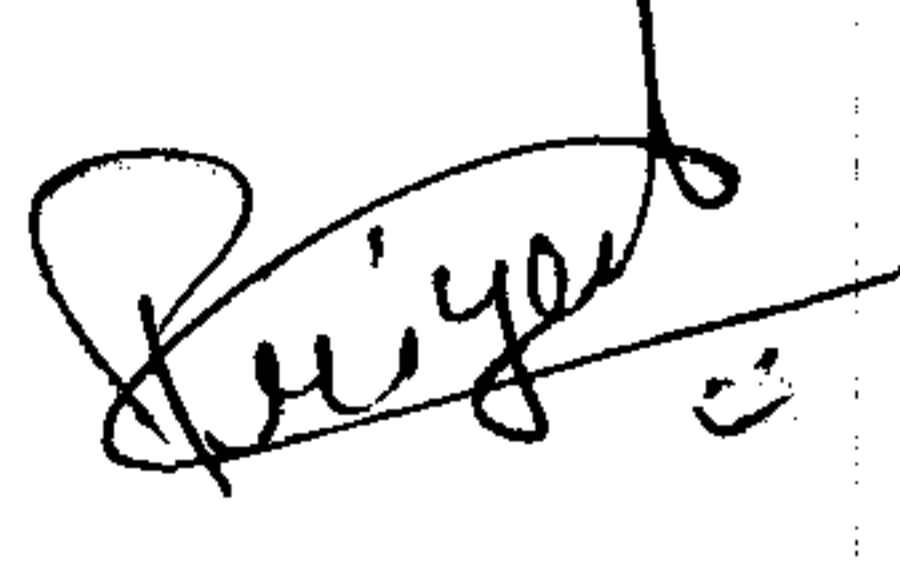
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018**

Name of the Company: Kusum B Kumar & Ors.  
V/s.  
Sterling Greenwoods Ltd & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	NAVIN PAHWA WITH	SR. ADV	Resp.	
2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV.		

3.	PRIYAL SHAH for Mr. Ankit Shah	Adv.	Petitioner	
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4.	Mr. Sanjanwala	Sr. Adv.	Petitioner	
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5.	Mr. Ankit Shah	Adv.	Petitioner	
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**ORDER**

Learned Senior Advocate Mr. Rasesh Sanjanwala with Learned Advocate Ms. Priyal Shah with Learned Advocate Mr. Ankit Shah present for Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondents.


IA 379/2017 is allowed.

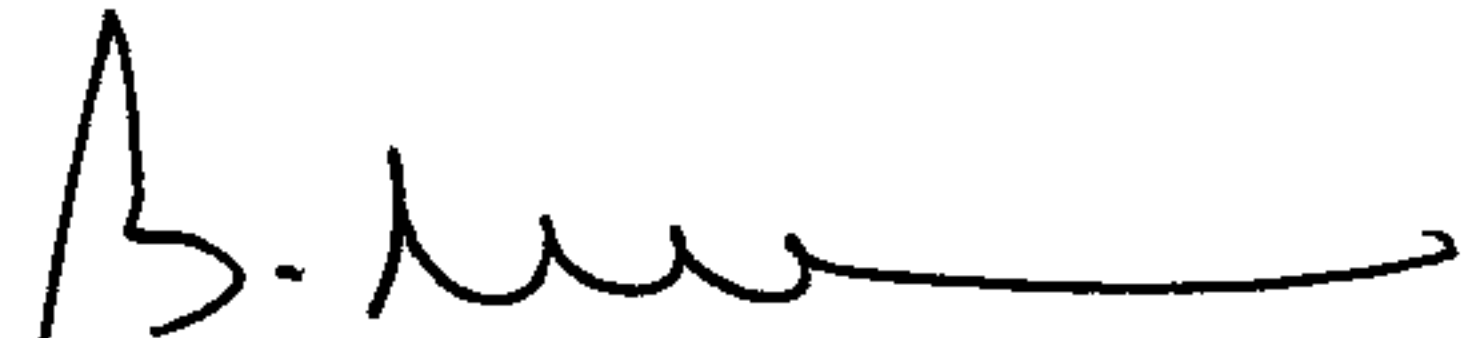
Petitioner to carry out amendment and serve the amendment copy to all the Respondents including proposed respondents.

Proposed respondent shall file his reply, if any, within one week serving a copy in advance to other side.

Interim order shall continue till next date of hearing.

List the matter on 15.02.2018 for hearing.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 24th day of January, 2018.